

GOVERNMENT OF KARNATAKAKARNATAKA LOKAYUKTA

NO:LOK/INQ/14-A/54/2012/ ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 19/02/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri R. Suresh, Assistant Engineer, Rehabilitation and Reconstruction Office, Bagalkote (No.2, Dam Sub Division, Krishna Bhagya Jala Nigam Limited, Almatti - on deputation to Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote District) - Reg.

Ref:- 1) Government Order No.ಜಸಂಇ 53 ಸೇಇಎ 2011 (ಭಾಗ),
ಬೆಂಗಳೂರು, ದಿನಾಂಕ 17/1/2012

2) Nomination order No. LOK/INQ/14-A/54/2012,
Bengaluru dated 27/1/2012 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 16/2/2018 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 17/1/2012, initiated the disciplinary proceedings against Sri R. Suresh, Assistant Engineer, Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote, (No.2, Dam Sub Division, Krishna Bhagya Jala Nigam Limited, Almatti - on deputation to Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote District) (hereinafter referred to as Delinquent Government Official, for short as **'DGO'**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/54/2012, Bengaluru dated 27/1/2012, nominated Additional

Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. LOK/INQ/14A/2014 dated 14/3/2014 the Additional Registrar of Enquiries-5 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO. Again by order No. UPLOK-1/DE/2016 dated 3/8/2016, the Additional Registrar of Enquiries-7, was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri R. Suresh, Assistant Engineer, Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote was tried for the following charge:-

“ಶ್ರೀ ಮಾಯಪ್ಪ ನಿಂಗಪ್ಪ ಮಾಯಣ್ಣವರ (ಇನ್ನು ಮುಂದೆ ‘ಫಿಯಾದಿ’ ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರ ಗ್ರಾಮವಾದ ಕಲಾದಗಿ ಗ್ರಾಮವು ಕೃಷ್ಣಾ ಮೇಲ್ವಂಡೆ ಯೋಜನೆಯ ಅಡಿಯಲ್ಲಿ ಮುಳುಗಡೆಯಾಗಿದ್ದು, ಸಂತ್ರಸ್ತರಾಗಲಿರುವ ವ್ಯಕ್ತಿಗಳ ಮನೆಗಳ ಮೌಲ್ಯಮಾಪನ ಮಾಡಿ ಸೂಕ್ತ ಪರಿಹಾರಕ್ಕಾಗಿ ವರದಿ ನೀಡುವ ಕುರಿತು ಪಿಯಾದಿದಾರರ ಮನೆಯನ್ನು ಪರಿಶೀಲಿಸಿ, ಅಳತೆ ಮಾಡುವಾಗ ಕಾನೂನಿನಂತೆ/ನಿಯಮಗಳನುಸಾರ ಮಾಡುತ್ತೇನೆಂದು ಹೇಳದೆ, ಇನ್ನು ಒಂದು ಕೋಣೆಯ ಅಳತೆ ಇರುವಾಗಲೇ ಪಿಯಾದಿದಾರರ ಮನೆ ಮೌಲ್ಯಮಾಪನ ಪೂರೈಸಲು ರೂ.5,000/- ಹಣವನ್ನು ಕೊಡಬೇಕೆಂದು ಇಲ್ಲದಿದ್ದರೆ ಮನೆ ಮೌಲ್ಯಮಾಪನ ಮಾಡುವುದಿಲ್ಲ ಎಂದು ಆ.ಸ.ನೌರಾದ ನೀವು ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಿ ಹೋಗಿದ್ದು, ದಿನಾಂಕ 14-12-2010ರಂದು ನವನಗರದ ಎಲ್.ಐ.ಸಿ ಕಛೇರಿಯ ಸ್ಟಾಫ್ ಕ್ಲಾಟರ್ಸ್ ಹತ್ತಿರದ ಪುಟ್‌ಪಾತ್ ಮೇಲೆ ಪಿಯಾದಿಯವರಿಂದ ರೂ.4,000/- ಲಂಚದ ಹಣ ಪಡೆದುಕೊಂಡಿದ್ದು, ತನ್ಮೂಲಕ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಮತ್ತು ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಕಾಯ್ದುಕೊಳ್ಳುವಲ್ಲಿ ವಿಫಲರಾಗಿದ್ದು, ಸಾರ್ವಜನಿಕ ನೌಕರರಿಗೆ ಸಲ್ಲದ ಕೃತ್ಯವನ್ನು ಮಾಡಿದ್ದು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966ರ ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

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4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri R. Suresh, Assistant Engineer, Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote.

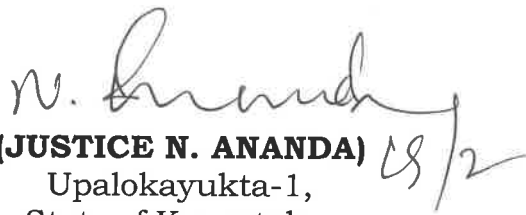
5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/11/2035.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri R.Suresh, it is hereby recommended to the Government to impose penalty of compulsory retirement from service on DGO Sri R. Suresh, Assistant Engineer, Rehabilitation and Reconstruction Office, UKP, Navanagar, Bagalkote.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 18/2
Upalokayukta-1,
State of Karnataka,
Bengaluru

